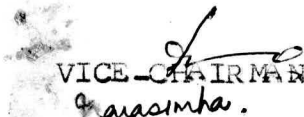


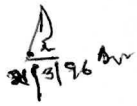


Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	8.3.96	<p>With the consent of both the counsels, adjourned to 13.3.1996. Counter filed by the respondents may be brought on record.</p> <p><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>Notice may be sent to all <del>respondents</del> by regd. post/A.D. Requisite filed 19.1.96.</p>
5	13.3.96	<p>At the request of Shri Ashok Mohanty learned Senior Standing Counsel, adjourned to 18.3.1996.</p> <p><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>22/1 <i>[Signature]</i> 22.01.96 S.D</p>
6	18.3.96	<p>Heard both the learned counsels. We have gone through the order of this Tribunal dated 5.11.1993 in which the petitioner was permitted to take the Part-II examination whenever it was next held. It is undisputed that in pursuance of this direction given, the petitioner was permitted to take the Part-II examination and results have been declared excepting that of the petitioner. We do not find any reason or rhyme for not publishing the result of this petitioner when there was no direction in the order itself that his result shall not be published until further orders from this Tribunal. It appears that under a mistaken notion <del>that</del> an SLP was contemplated against <sup>the</sup> order of the Tribunal <del>and</del> the results were not published. Whatever may be the mistaken notion, it is rather depreciable that the results were not published when there was no order at all <del>and directions</del> of this Tribunal not to publish the same.</p> <p>Be that as it may, it is now informed by the respondents' counsel</p> <p>...</p>	<p>For admission</p> <p>A.Ds. not returned soon opp. parties <sup>Mr. Ashok Mohanty</sup> has appeared for all results.</p> <p><i>[Signature]</i> 15/2 13 each</p> <p>For admission. counter not filed.</p> <p><i>[Signature]</i> 2012 Bench</p> <p>counter not filed.</p> <p>For admission. <i>[Signature]</i> 7/2 Bench</p> <p>For admission. counter has been filed.</p> <p><i>[Signature]</i> 12/3 Bench</p>

Serial No. of Order	Date of Order	Order with Signature	
... 6	18.3.96	<p>Shri Ashok Mohanty that the SLP has been dismissed. In that view of the matter the respondents are directed to publish the results of the petitioner in <del>Part-II</del> examination forthwith, and at any rate within two weeks from the date of receipt of a copy of this order.</p> <p>With this direction the application is disposed of. In the circumstances of the case the petitioner is entitled to cost<sup>s</sup> of the <del>litigation</del> <sup>litigation</sup>, and Advocate fees <del>of</del> Rs.200/-.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: center;">             VICE-CHAIRMAN            Prasad.            MEMBER (ADMINISTRATIVE)         </p>	<p>For admission  <del>Patra</del>        15/3- Bench</p> <p>A copy of the order dt. 18-3-96 may be given to the counsels for both sides.</p> <p><del>Patra</del>        20/3</p> <p>        20.03.96        S.O</p> <p>Received copy of order dt 18-3-96 on behalf of A. Mohan S.M.S.C.         21-3-96</p> <p>Received copy of order dt 18-3-96.          21/3/96</p>